

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

(3)

O.A. NO./399 of 1990
T.A. NO.

DATE OF DECISION 2-5-1994

Jilubhai N.Basia

Petitioner

Mr.J.J.Yajnik

Advocate for the Petitioner (s)

Versus

Union of India & others

Respondent

Mr.Akil Kureshi

Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. V.Radhakrishnan

Member (A)

The Hon'ble Mr. Dr.R.K.Saxena

Member (J)

JUDGMENT

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

(6)

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Jilubhai N.Basia,

Ex.E.D.B.P.M.,
Moti Chanol,
via Paddhari-360 110
District-Rajkot.

Applicant

Advocate Mr.J.J.Yajnik

versus

1. Union of India, to be served through the Post Master General, Gujarat Circle, Ahmedabad.
2. The Senior Superintendent of Post Officers, Rajkot Division, Rajkot.

Respondents

Advocate Mr.Akil Kureshi

OR ALL ORDER

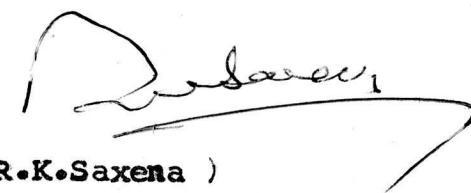
OA.399 of 1990

Date: 2-5-94

Per Hon'ble Mr.V.Radhakrishnan Member (A)

As per the order dated 4-10-1993, time ^{leaves} was granted to bring the ~~else~~ and legal representatives of the deceased applicant on record provided ^{the} right ~~to the survivor~~. So far, these directions has not been followed by the applicant. Today, none is present for

the deceased applicant. Hence, the matter is dismissed for default.



(Dr. R. K. Saxena)
Member (J)



(V. Radhakrishnan)
Member (A)

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